

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH**

O.A 350/85/2018

Date of Order: 19.06.2018

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Nabakumar Ghosh, son of Late Gopeswer Ghosh, residing at  
near Giridahri Mandir, Shaktigarh Road No. 6, Post office –Siliguri  
Bazar, District – Jalpaiguri, Pin code 734035.

---Applicant

Versus

1. The Union of India, service through the Secretary Ministry of Micro, Small and Medium Enterprises, Government of India, New Delhi – 1.
2. The Khadi and Village Industries Commission (KVIC), Irla Road and Vile Parle (West), Mumbai, 400056, State of Maharashtra.
3. The Chief Executive Officer, Khadi and Village Industries Irla Road and Vile Parle (West), Mumbai, 400056, State of Maharashtra.
4. The Director (Lime), MBI, Khadi and Village Industries Commission (KVIC), Irla Road and Vile Parle (West), Mumbai, 400056, State of Maharashtra.
5. Deputy Director (Acs. Pm), Directorate of Accounts, Khadi and Village Industries Commission (KVIC), Irla Road and Vile Parle (West), Mumbai, 400056, State of Maharashtra.
6. The Director, State Office, Khadi and Village Industries Commission, 33, Chittaranjan Avenue, 6<sup>th</sup> and - floor, Kolkata 700061.
7. The Director, Khadi and Village Industries Commission, Dhantala, Post Office – Satellite Township, Siliguri, District – Jalpaiguri, Pin 734015.
8. The Director, State Office, Khadi and Village Industries Commission, G.N Bardoioi Road, Ambari, Guwahati, Pin – 781001, State of Assam.
9. The Director, State Office, Khadi and Village Industries Commission, Indira Bye Pass, near SDF –Shaven, Tandong, Gangtok, Pin 737102, State of Sikkim.

---Respondents

For the Applicant(s): None

For the Respondent(s): Mr. R. Halder, Counsel

**O R D E R ( O R A L )**

Per: Ms. Bidisha Banerjee, Judicial Member:

None appears for the applicant despite repeated calls.

2. Ld. counsel for the respondents Mr. R. Halder is present and submits that the applicant has made a representation dated 15.11.2016 (Annexure A- 5 to the O.A) praying for consideration of his representation in the light of the

decision of Hon'ble High Court's order dated 27.02.2013 passed in W.P No. 8352(w) of 2012 and a direction may be given to consider his representation.

3. Accordingly, without entering into the merit of the case, the O.A is disposed of at the admission stage itself with a direction upon the Respondent No. 4 or any other competent authority to look into the grievance of the applicant and consider the representation dated 15.11.2016 (Annexure A- 5 to the O.A) in the light of the decision, supra, and to pass a reasoned and speaking order as the same, in accordance with law within a period of 2 months from the date of receipt of a copy of this order.

4. The respondent authorities shall communicate their decision to the applicant forthwith.

5. It is made clear that I have not entered into the merits of the case and therefore all points are kept open for consideration.

6. With this the O.A is disposed of. No costs.

(Bidisha Banerjee)

Member(J)

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